

[Shri T. A. Pai]

mentioned at (1) above.  
[Placed in Library. See No. LT-11109/76.]

- (3) A copy of the Tractors (Distribution and Sale) Control (Third Amendment) Order, 1976 (Hindi and English versions) published in Notification No. S.O. 562(E) in Gazette of India dated the 22nd May, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-11200/76.]
- (4) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1975-76, under section 155 of the Patents Act, 1970. [Placed in Library. See No. LT-11201/76.]

ANNUAL REPORT OF CONTROLLER GENERAL OF PATENTS, DESIGNS AND TRADE MARKS FOR 1975-76, NOTIFICATIONS UNDER TAMIL NADU CO-OPERATIVE SOCIETIES ACT, 1961, STATEMENTS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND COOPERATION (SHRI A. C. GEORGE): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1975-76 under section 126 of the Trade and Merchandise Marks Act, 1958.
- (2) A copy each of the following Notifications under sub-section (4) of section 119 of the Tamil Nadu Co-operative Societies Act, 1961, read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) G.O. Ms. 616 published in Tamil Nadu Government Gazette

dated the 25th December, 1974 making certain amendments to the Tamil Nadu Co-operative Societies Rules, 1963.

- (ii) G.O. Ms. 487 published in Tamil Nadu Government Gazette dated the 19th November, 1975 making certain amendments to the Tamil Nadu Co-operative Societies Rules, 1963.
- (iii) G.O. Ms. 596 published in Tamil Nadu Government Gazette dated the 31st December, 1975 making certain amendment to the Tamil Nadu Co-operative Apex Societies (Management and Conduct of Elections) Rules, 1974.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (4) A statement, (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the above Notifications.

[Placed in Library. See No. LT-11202/76].

- (5) (i) A copy of the Notification No. G.O. Ms. 597 published in Tamil Nadu Government Gazette dated the 31st December, 1975 making certain amendments to the Tamil Nadu Co-operative Land Development Banks (Miscellaneous Provisions) Rules, 1970 under sub-section (2) of section 38A of the Tamil Nadu Co-operative and Development Banks Act, 1934 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (iii) A statement (Hindi and English versions) explaining

the reasons for not laying the above Notification.

[Placed in Library. See No. LT-11203/76].

**ANNUAL REPORT AND AUDIT REPORTS OF CSIR AND NRDC & STATEMENTS**

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): I beg to lay on the Table—

(1) A copy of the Annual Report of the Council of Scientific and Industrial Research, New Delhi, for the year 1975.

(2) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1973-74.

(3) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1974-75.

(4) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the report mentioned at (1) above.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the Audit Report mentioned at (2) above.

[Placed in Library. See No. LT-11204/76].

(6) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619(A) of the Companies Act, 1956. [Placed in Library. See No. LT-11205].

**ANNUAL GENERAL ADMINISTRATION REPORT OF ANDAMAN AND NICOBAR ADMINISTRATION FOR 1974-75 UPSC (EXEMPTION FROM CONSULTATION) AMDT. REGULATIONS, 1976, NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951 AND A STATEMENT**

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): On behalf of Shri Om Mehta, I beg to lay on the Table—

(1) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1974-75. [Placed in Library. See No. LT-11206/76].

(2) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1063 in Gazette of India dated the 24th July, 1976, under clause (5) of article 320 of the Constitution together with an explanatory memorandum [Placed in Library. See No. LT-11207/76].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Police Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1976, published in Notification No. G.S.R. 752(E) in Gazette of India dated the 4th August, 1976.

(ii) The Indian Police Service (Pay) Eleventh Amendment Rules, 1976, published in Notification No. G.S.R. 753(E) in Gazette of India dated the 4th August, 1976.

(iii) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1976, published in